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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: AT
HYDERABAD.

C.A.NO. 796/95

DATE OF JUDGMENT: 11.7.95

BETWEEN:

1. K. Sharznappa
2. Ramulu
3. N. Yesuratnam

Applicants

AND

Chief
1. The General Manager,
Telecommunications,
A.P.Circle,
Doorsanchar Bhavan,
Nampally,
Hyderabad.

2. The Telecom District Engineer,
Medak District,
Sangareddy.
3. The Sub Divisional Officer,
Telecom,
Sangareddy,
Medak District.

Respondents

COUNSEL FOR THE APPLICANT: SHRI K. VENKATESWARLU

COUNSEL FOR THE RESPONDENTS: SHRI NV RAMANA
S/o Addl. CGSC.

CORAM:

HON'BLE SHRI JUSTICE V. NEELADRI RAO, VICE CHAIRMAN
HON'BLE SHRI A.B.GORTI, MEMBER (ADMN.)

④ O.A.NO.796/95.

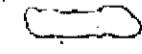
JUDGMENT

Dt: 11.7.95

(AS PER HON'BLE SHRI A.B.GORTHI, MEMBER (ADMINISTRATIVE)

Heard Shri K.Venkateswarlu ~~ma~~, learned counsel for the applicants and Shri N.V.Ramana, learned standing counsel for the respondents.

2. The claim of the applicants is for a direction to the respondents to reengage ~~as~~ Casual Mazdoor. It is stated that the first applicant was appointed as Casual Mazdoor on 1.11.1984 and he had worked continuously upto 13.11.1985 totalling ~~292~~ days. The 2nd applicant was appointed as Casual Mazdoor on 1.1.1982 and he had worked upto 1.9.1984 totalling to 397 days. The 3rd applicant was appointed as Casual Mazdoor on 23.3.1982 and he had worked upto 24.3.1985 totalling to 309 days. The prayer of the applicants is that keeping in view the service they ~~have~~ rendered under the respondents, their request for re-engagement be considered.

3. The learned standing counsel for the respondents states that the respondents shall verify the facts stated by the applicants and if found to be genuine, their request will be considered for re-engagement. 

4. In view of the above, the OA is disposed of at the admission stage itself with the following directions:-
(i) The case of the applicants will be considered and for re-engagement as soon as there is work/in preference to freshers;

contd...

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.. 3 ..

ii) For the purpose of re-engagement of the applicants, no Casual labour presently engaged will be required to be retrenched.

5. We make it clear that the applicants shall not be entitled to claim ~~condonation~~ continuation of break in service for the period from their dis-engagement till they are re-engaged in pursuance of this order. No costs. //

Handwritten signature
(A.B.GORTHI)
MEMBER (ADMN.)

Handwritten signature
(V.NEEIADRI RAO)
VICE CHAIRMAN

DATED: 11th July, 1995.
Open court dictation.

Handwritten signature
18795
Deputy Registrar (J) CC

vsn

To

1. The Chief General Manager, Telecommunications, A.P.Circle, Doorsanchar Bhavan, Nampally, Hyderabad.
2. The Telecom District Engineer, Medak Dist. Sangareddy.
3. The ~~Exis~~ Sub Divisional Officer, Telecom, Sangareddy, Medak Dist.
4. One copy to Mr.K.Venkateswarlu, Advocate, CAT.Hyd.
5. One copy to Mr.N.V.Ramana, Addl.CGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

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COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

A N D

A B Gorakhi

THE HON'BLE MR.R.RANGARAJAN, (M(ADMN)

DATED - 11/7/1995.

ORDER/JUDGMENT:

M.A./R.A./C.A.No.

in
OA. No. 786/95

TA. No.

(W.P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

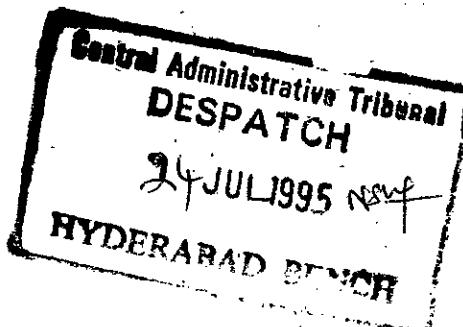
Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

M.A.NO. 431/97 IN OA.No. 796/95

Date of Order: 20-6-97

Between:

1. K. Sharnappa
2. Ramulu.
3. N. Yesu Ratnam.

..Applicants.

and

1. The Chief General Manager,
Telecommunications, A.P.Circle, Doorsanchar Bhavan,
Hyderabad.
2. The Telecom Dist.Engineer,
Telecommunications, Medak Dist.
at Sangareddy.
3. The Sub Divisional Officer,
Telecommunications, Sangareddy.
Medak Dist.

.. Respondents.

For the Applicants: Mr. K. Venkateswarlu, Advocate.

For the Respondents, Mr. V. Rajeswar Rao, Addl.CGSC.

CORAM:

THE HON'BLE MR.H.RAJENDRA PRASAD : MEMBER(ADMN)

The Tribunal made the following Order:-

Heard Sri Venkateswarlu K. for the applicants and Sri Rajeswar Rao for the Respondents. No M.A. can ordinarily lie in a disposed of case. If the applicants are aggrieved by the non-implementation of the judgment already delivered, it is open to them to initiate appropriate proceedings, if so advised. This M.A. is therefore, disallowed.

10/11/97
Deputy Registrar

To

1. The Chief General Manager,
Telecommunications, A.P. Circle,
Borsanchar Bhavan, Hyderabad.
2. The Telecom Dist. Engineer,
Telecommunications, Medak Dist.
at Sangareddy.
3. The sub Divisional Officer,
Telecommunications, Sangareddy, Medak Dist.
4. One copy to Mr. K. Venkateswarlu, Advocate, C.A.T., Hyd.
5. One copy to Mr. V. Nageswar Rao, Addl. C.G.C. C.A.T. Hyd.
6. One spare copy.

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10/7/97 (6)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE
VICE-CHAIRMAN
and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 20- 6 -1997

ORDER/JUDGMENT

M.A./R.M./C.A.No. 431/97

in

C.A.No. 796/95.

T.A.No. (w.p.)

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

